

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 1769
TO BE ANSWERED ON 21.09.2020

BAN ON MOBILE APPS

**1769. SHRI POCHA BRAHMANANDA REDDY:
SHRI CHANDRA SEKHAR BELLANA:
SHRI KURUVA GORANTLA MADHAV:
DR. BEESETTI VENKATA SATYAVATHI:**

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Government has banned 59 mobile apps on the grounds that these pose a threat to the sovereignty, integrity, defence and security of the state, and public order;
- (b) if so, the details there of;
- (c) whether the Government is aware that these apps were stealing information and secretly transmitting user data in an unauthorised manner to servers operating beyond the borders of the country; and
- (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

MINISTER OF STATES FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)

(a), (b), (c) and (d) : Pursuant to a request made by Ministry of Home Affairs (MHA), the Ministry of Electronics and Information Technology (MeitY) issued directions for blocking of 59 mobile applications (Apps) on 29.06.2020 under the provisions of section 69A of the Information Technology Act, 2000 in the interest of sovereignty and integrity of India, defence of India, security of State and public order. As per the information made available by MHA, these apps were stealing information and secretly transmitting user data in an unauthorized manner to servers abroad. Due to national security concerns, further details including linkage with any country may not be disclosed in public domain.
